

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

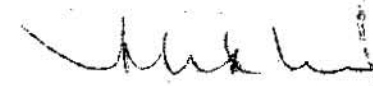
New Delhi, the 21-5-1985

NOTIFICATION
INCOME-TAX

No. 6229 (F.No. 398/11/85-IT(B): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises the persons mentioned below column 2, being the Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer(s) under the said Act in place of the Tax Recovery Officers mentioned below in column 3 in supersession of the Notification(s) mentioned below in column 4:

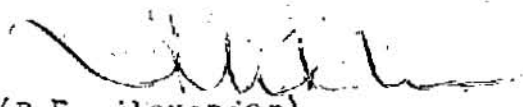
S.No.	Name of the persons to be authorised to exercise powers of Tax Recovery Officer(s)	Name of Tax Recovery Officer(s) in place of whom the persons mentioned in column 2 are to be authorised	Old Notification No. and date to be superseded.
1.	2.	3.	4.
	<u>S/Shri</u>	<u>S/Shri</u>	
1.	M.L. Pradhan	R.S. Shinde	No. 5273 (F.No. 398/4/83-IT(B) dated 4.6.83.
2.	S.G. Pathak	V.R. Mudliar	No. 5269 (F.No. 398/4/83-IT(B) dated 4.6.83
3.	D.R. Bhagtani	A.M. Muntode	No. 5275 (F.No. 398/4/83-IT(B) dated 4.6.83.
4.	U.S. Pauskar	K.M. Koli	No. 5133 (F.No. 398/4/83-IT(B) dated 18.3.83.
5.	D.M. Gire	R.D. Gadkari	No. 5271 (F.No. 398/4/83-IT(B) dated 4.6.83

2. This Notification shall come into force with immediate effect and in so far as persons mentioned in column 2 from the date(s) take over charge(s) as Tax Recovery Officers.


(B.E. Alexander)
Under Secretary
to the Govt. of India.

Copy forwarded to:-

1. The Commissioner of Income-tax, Pune Maharashtra w.r.t. his letters No. Pn/(G) TRO/1984-85 dated 4.3.85 and Pn(C)TRO/1984-85/1292 dt.1.4.85.
2. DI(RS&PR), Mayur Bhavan, 6th Floor, New Delhi.
3. ✓ ITCC Section (GBDT)
4. Bulletin Section, DI(RS&PR) Mayur Bhavan, New Delhi.
5. *MINDI Sec. Dept. by Rev.*
6. Guard file.


(B.E. Alexander)
Under Secretary
Central Board of Direct Taxes.

$\frac{1}{2}$
24/5

5

F.No.398/11/85-IT(B)
Government of India
Central Board of Direct Taxes

New Delhi, the 19th June, 1985.

Copy sendur A A E J M D U ²¹

No. _____ Following districts of Marathwada may be added after No.12 of the list of districts mentioned in the Order No.6230 (F.No.398/11/85-IT(B)) dated 21.5.1985 of the Central Board of Direct Taxes:

13. Aurgangabad
14. Beed
15. Jalga
16. Nanded
17. Osmanabad
18. Parbhani
19. Latur.

(B.E. Alexander)
Under Secretary
Central Board of Direct Taxes.

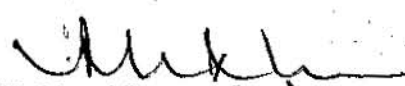
To

The Commissioner of Income-tax w.r.t. his letter No. Pr.(C)/TR00 1985-86 dated the 4.6.1985.

2. DI(RS&PR), Mayur Bhavan, New Delhi.
3. DI(P&P) Hans Bhavan, New Delhi.
4. ITCC Section.
5. Hindi Section.
6. Guard file.

3975/85/12
27/6

d-2/6
m


(B.E. Alexander)
Under Secretary
Central Board of Direct Taxes.